

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1511**

TO BE ANSWERED ON THE 12TH MARCH, 2025/ PHALGUNA 21, 1946 (SAKA)

RELIEF AND REHABILITATION FOR MIGRANTS AND REPATRIATES SCHEME

1511 SMT. PRIYANKA CHATURVEDI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of the Relief and Rehabilitation for migrants and Repatriates scheme;

(b) the targets set and achieved under the scheme, year-wise and State-wise, since 2021;

(c) the budget allocated and incurred under the scheme, year-wise and State-wise, since 2021;

(d) whether allocations under the scheme have been used to help those immigrants who have returned from the USA; and

(e) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI BANDI SANJAY KUMAR)

(a) The Umbrella Scheme for “Relief and Rehabilitation for migrants and repatriates” has seven sub-schemes, which are as under:

1. Rehabilitation Package for returnees and up-gradation of infrastructure of the Bangladeshi Enclave and Cooch Behar District after transfer of enclaves between India and Bangladesh under Land Boundary Agreement.

2. Relief assistance to Sri Lankan refugees staying in camps in Tamil Nadu and Odisha.

3. Grant-in-Aid to Central Tibetan Relief Committee (CTRC) for five years for administrative and social welfare expense of Tibetan Settlement.

4. Grant of enhanced relief of Rs. 5.00 lakh per deceased persons, who died during 1984 Anti-Sikh Riots.

5. One Time Financial Assistance to displaced families from POJK and Chhamb settled in the Jammu & Kashmir.

6. Grant-in-Aid to Government of Tripura for maintenance of Brus lodged in relief camps of Tripura.

7. Central Scheme for Assistance to Victims/ Family of Victims of Terrorist/Communal/LWE Violence and Cross Border Firing and Mine/IED blasts on Indian Territory.

The seven sub-schemes were started at different points of time in the past for relief and rehabilitation for different categories of migrants, repatriates and displaced persons in the country. The total approved financial outlay of the umbrella scheme “Relief and Rehabilitation of Migrants and Repatriates” from the financial year 2021-22 to 2025-26 is Rs. 1451.79 crores.

(b) & (C) The details are placed at Annexure.

(d) & (e) No, Sir. Question does not arise.

Sub-Scheme: Rehabilitation Package for returnees and up-gradation of infrastructure of the Bangladeshi Enclave and Cooch Behar District after transfer of enclaves between India and Bangladesh under Land Boundary Agreement.

Year of Allocation	Proposed Allocation (Rs. Crore)	Expenditure Incurred (Rs. Crore)	Remarks
2021-22	100.00	80.00	Rs. 1005.99 crores were approved on 02.12.2015 for rehabilitation package for Returnees and upgradation of infrastructure of the Bangladeshi Enclaves and Cooch Behar District. A total of ₹1005.98 crore has been released till date.
2022-23	88.01	108.00	
2023-24	-	-	
2024-25	-	-	

Sub-Scheme: Relief Assistance to Sri Lankan Refugees Staying in Tamil Nadu and Odisha

Year of Allocation	Proposed Allocation (Rs. Crore)	Expenditure Incurred (Rs. Crore)	Remarks
2021-22	80.00	80.00	Sri Lankan Refugees are staying in 105 camps in Tamil Nadu and 1 camp in Odisha
2022-23	80.00	80.00	
2023-24	80.00	51.46	
2024-25	80.00	64.49	

Sub-Scheme: Grant-in-Aid to Central Tibetan Relief Committee (CTRC) for five years for administrative and social welfare expense of Tibetan Settlement.

Year of Allocation	Proposed Allocation (Rs. Crore)	Expenditure Incurred (Rs. Crore)	Remarks
2021-22	8.00	8.00	The Government of India has sanctioned a scheme of providing grant-in-aid of ₹ 40 crore to CTRC over a period of five years commencing from 2021-2022 to 2025-26 to meet the administrative and social welfare activities expenses of 37 Tibetan Settlement offices located in different states of the country.
2022-23	8.00	8.00	
2023-24	8.00	8.00	
2024-25			

Sub-Scheme: One Time Financial Assistance to displaced families from POJK and Chhamb settled in the Jammu & Kashmir.

Year of Allocation	Total Allocation (Rs. Crore)	Total Disbursement (Rs. Crore)	Remarks
2021-22	39.00	38.61 (Approx.)	One time financial assistance of Rs. 5.5 lakh per family is provided to eligible beneficiaries. There are 921 beneficiaries covered from 2021-22 till date.
2022-23	0.01	0	
2023-24	0.01	0	
2024-25	0.02	0	

Sub-Scheme: Grant-in Aid to Government of Tripura for maintenance of Brus lodged in relief camps of Tripura.			
Year of Allocation	Proposed Allocation (Rs. Crore)	Expenditure Incurred (Rs. Crore)	Remarks
2021-22	596.73	130.12	A Brus agreement was signed on 16.01.2020 for rehabilitation of Brus Reang (Tribe). 6935 Brus families (37,584 persons) were identified for re-settlement in Tripura.
2022-23	64.65	158.84	
2023-24	0	252.92	
2024-25	0	40.68	

Sub-Scheme: Central scheme for Assistance to victims/ Family of Victims of Terrorist/Communal/LWE Violence of Cross Border Firing and Mine/IED blasts on Indian Territory.			
Year of Allocation	Proposed Allocation (Rs. Crore)	Expenditure Incurred (Rs. Crore)	Remarks
2021-22	5.00	2.567	The states of Assam, Bihar, Chhattisgarh, Jharkhand, Odisha, Punjab, Gujarat, Maharashtra, Tamil Nadu, Manipur, Meghalaya and Jammu & Kashmir (UT) have been reimbursed since 2021-22.
2022-23	5.00	4.998	
2023-24	5.00	9.469	
2024-25	5.00	2.00 (upto 05.03.2025)	

Sub-Scheme: Grant of enhanced relief of Rs. 5.00 lakh per deceased persons, who died during 1984 Anti-Sikh Riots.

Year of Allocation	Proposed Allocation (Rs. Crore)	Expenditure Incurred (Rs. Crore)	Remarks
2021-22	7.13	3.43	Financial assistance is provided to the next of kin of persons who died during 1984 Anti-Sikh riots. The rehabilitation package was announced in the Year 2006.
2022-23	7.13	9.5	
2023-24	7.13	--	
2024-25	7.13	--	